(b) The nature of complaints received in the Commission relate to education, service, law and order, economic, cultural and religious, wakf and other Miscellaneous matters.

(c) to (e) Action on the complaints received are taken as per the procedure laid down by the Commission for the redressal of the grievances.

Strengthening of NCM

409. SHRI MOHAMMED ADEEB:

SHRI SABIR ALI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether there was a proposal to strengthen and empower the National Commission for Minorities;

(b) if so, what is the latest status thereof; and

(c) by when the Commission would be given the power and the role as envisaged?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING) : (a) Yes, Sir.

(b) and (c) The Constitution (One Hundred and Third amendment) Bill, 2004, to confer constitutional status on the National Commission for Minorities and the National Commission for Minorities (Repeal) Bill were introduced in the Lok Sabha in December, 2004. The former Bill was referred to the Standing Committee on Social Justice and Empowerment. After examination of the recommendations of the Standing Committee, notice for moving official amendments, and for consideration and passing of these Bills, was given to the Lok Sabha on 11.05.2007.

In the meantime representations were received on the proposed official amendments to the Constitution (One Hundred and Third Amendment) Bill, 2004 and after examination of these representations, notice for consideration and passing of these Bills, was once again given to the Lok Sabha on 05.02.2009. However, with the dissolution of the 14th Lok Sabha, these matters could not be taken up and both these Bills together with the official amendments lapsed.

The matter was further examined by Government and it was felt that granting constitutional status to the National Commission for Minorities was of doubtful utility for imparting effectiveness to this body. In July 2011 the NCM informed the Government that it did not want to pursue the grant of constitutional status to the Commission but wanted powers of inquiry and investigation as accorded to the National Human Rights Commission be given to it. The matter is under examination by the Government. As the powers sought will entail consultations and amendment of the National Commission for Minorities Act, 1992, no time frame can be fixed for completing the exercise.

Progress of MsDP

410. SHRI DEVENDER GOUD T.: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the progress of Multi-sectoral Development Programme (MsDP) in all the identified districts of the country;

(b) details of physical targets set and achieved during the last five years, year wise and district wise, with a particular reference to Andhra Pradesh; and

(c) what plans Ministry has during the Twelfth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING) : (a) Out of the total allocation of Rs. 3780 crore for Multi-sectoral Development Programme during the Eleventh Five Year Plan, approvals to the projects amounting to Rs. 3733.90 crore have been given and Rs.2935.93 crore has been released till 31.3.2012 to 90 identified Minority Concentration Districts (MCDs) in the country. The programme has been continued in the current year (2012-13). District Plans worth Rs. 680.94 crore have been approved and Rs.345.04 crore has been released till date.

(b) The district-wise details of physical targets and achievement during the last five years of the programme are enclosed at Annexure *[See Appendix 227 Annexure No. 4].* No district of Andhra Pradesh was eligible as MCD under Multi-sectoral Development Programme during Eleventh Five Year Plan.

(c) The Ministry will continue to implement the programme with more focus on minority concentration areas with a focus on blocks rather than districts and to expand the programme to cover other deserving areas like minority concentration towns/cities and cluster of minority concentration villages for implementation during Twelfth Five Year Plan depending on the availability of requisite fund. The programme would aim at improving the socio-economic conditions of minorities and